

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 110

IA No. 102/JPR/2021

IA No. 303/JPR/2021

IA No. 321/JPR/2021

IA No. 251/JPR/2022

IA No. 198/JPR/2023

IA No. 206/JPR/2023

IA No. 267/JPR/2023

IA No. 293/JPR/2023

IA No. 414/JPR/2023

IA No. 193/JPR/2024

IB No. 131/9/JPR/2019

Under Section 9 of IBC, 2016

In the matter of:

Sanwar Mal Tiwari Sole Prop. of Rajasthan Steel Corporation

... Operational Creditor/Applicant

Versus

Aesthetic Stone Arts India Pvt. Ltd.

... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Amol Vyas, Adv.

Vijendra Bangar, RP

For the PNB : Vikas Jain, Adv.

For the Suspended Director : Nitesh Srivastava, Adv.

Vasundhara Gupta, Suspended Director

Nipun Katiyal, Adv.

ORDER

IA No. 321/JPR/2021, IA No. 251/JPR/2022, IA No. 206/JPR/2023

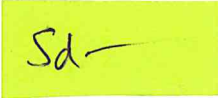
IA No. 414/JPR/2023

Heard Mr. Amol Vyas, Adv. appearing on behalf of the RP. Mr. Nitesh Srivastava, Adv. appearing on behalf of Suspended Director. Ms. Vasundhara Gupta, Suspended Director is present in person. Submissions heard on behalf of learned counsel for the CD and PNB. List the matter for submissions on behalf

Sd

Sd -

of RP. Mr. Amol Vyas, Adv. for the RP will be given 15 minutes time on 15.07.2024. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 4 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. List the matter on 15.07.2024 on the top of the priority list.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 10, 2024